

or that the Government, on a matter which is not before this House. I am afraid I cannot express my views on a matter which is not before the House.

Mr. Deputy-Speaker: The question is:

"That the Bill to amend the Public Wakfs (Extension of Limitation) Act, 1959, be taken into consideration."

The motion was adopted.

Clause 2— (Amendment of section 3)

Mr. Deputy-Speaker: We will now take up clause by clause consideration. There are some amendments to clause 2.

Shri F. A. Ahmed: May I request hon. Members not to press their amendments?

Mr. Deputy-Speaker: Does any hon. Member want to move his amendment to clause 2?

Shri Hardayal Devgun: I beg to move:

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for "the 31st day of December, 1968", substitute—"the 31st day of December, 1967". (4).

Mr. Deputy-Speaker: I will now put amendment No. 4 by Shri Hardayal Devgun to the vote of the House.

Amendment No. 4 was put and negatived.

Mr. Deputy-Speaker: The question is:

"That clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

Shri F. A. Ahmed: I beg to move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is

"That the Bill be passed".

The motion was adopted.

Mr. Deputy-Speaker: Though a number of hon. Members wanted to speak on this Bill, I am very sorry I could not accommodate them because we have to take up the non-official business. I am grateful to them for their willing co-operation.

15.09½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWELFTH REPORT

Mr. Deputy-Speaker: We will now take up Private Members' Business.

Shri Hardayal Devgun: I beg to move:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th August, 1967".

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th August, 1967."

The motion was adopted.

15.10 hrs.

RESOLUTION RE. WAGE FREEZE
POLICY—contd.

Mr. Deputy-Speaker: The House will now take up further discussion of the Resolution moved by Shri C. K. Chakrapani on the 28th July 1967. Out of the 3 hours allotted, 1 hour 51 minutes have been consumed. 1 hour and 9 minutes remain. Shri S. Kandappan will continue his speech.

Shri S. Kandappan (Mettur): Sir, I was saying the other day that the whole approach was lopsided. The Government, instead of talking of wage freeze, should have earnestly tried to see that this inflation that is going on unchecked in this country, is put an end to at the earliest possible opportunity. After all, it is not an impossible thing to check the prices. If the Government do not do it, I am afraid, they are putting the cart before the horse by talking of wage freeze; that will only create resentment among the wage-earners in the country.

Here I should like to point out the efforts made by the DMK Government in Madras, not because it is our government there but because it is a good example and it is possible that within the limitations and resources that are available to Government they can go ahead for fixation and stabilisation of prices in the country.

Practically since we took over the rule in Tamilnad we have not changed any policies to any great extent there; actually, the economic policies that had been pursued already by the Congress Government there had been adopted and followed fully. What we have done is this. There was a drive, a real and earnest effort to see that the price level is fixed. To begin with, our Government made the "one rupee one measure" policy and they were able to fulfil that policy to a very great extent in major urban centres like Madras city, Coimbatore and elsewhere, with the result that within a few weeks of our taking that measure the cost of living index had been considerably reduced.

Shri P. Venkatasubbalah: (Nandyal) Madras measure?

Shri S. Kandappan: Yes.

It is almost at a fixed level now. Though it has not fallen to a very great extent afterwards due to so many other causes, it has not increased anyway.

During the last three years the total rise in the prices is of the order of about 46 per cent and I am sure the Government is quite aware that one of the most contributing factors to this price rise is foodgrains. If they are able to control this rise in prices with regard to this essential commodity, that is, the foodgrains, I am sure, the Government will be in a position to bring down the cost of living index to a bearable level if not to a minimum level. So, the Government should think on these constructive lines. Then, there would not be any grudge or agitational approach to this problem. I am sure of it.

So, I would like to know from the Minister, when he is answering, whether they are seriously going to adopt any policy or evolve any method by which they will be in a position to control the cost of living index in the country. I would like to suggest that if